CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

THE CIRCUMSTANCES IN WHICH MR T
C G STACEY GAINED ENTRY INTO
SHEIRH ABDULLAH'S RESIDENCE
AT OOTACAMUND

Shri A D MANI (Madhya Pradesh) Madam, may I, with your permission, call the attention of the Minister of Home Affairs to the circumstances under which Mr T C G Stacey, a British national gained entry into Sheikh Abdullah's residence at Ootacamund?

THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA) Madam at 730 AM on the 10th May, a foreigner who have his name out as Pegg met the Collector of the Nilgins at his residence and requested permission to see Sheikh Abdullah on the plea that he was an old family friend and that he happened to be in Ooty staying with Peirce Leslie Company The Collector asked him to give a written application which orders could be passed after due consideration The foreigner said that he was in a hurry as he was leaving the next day and that he had no time to give a written application and wait for orders He said that he would give a note for Sheikh Abdullah which the Collector promised to send to Sheikh Abdullah He then left the Collector's residence and went in taxi to the house in which Abdullah is staying When questioned by the sentries at the entrance to the compound he informed them that the Collector had given his permission to meet Sheikh Abdullah The sentries accepted his version and permitted him to enter the compound He met Sheikh Abdullah and had breakfast with him In the meantime police officer in charge appeared the scene and noticed the visitor immediately made inquiries about him with the sentries He also verified the facts with the Collector and found that the stoly given by the foreigner was

incorrect. He requested the foreigner to accompany him, and on being asked his name and other details the foreigner gave a story that was at variance with what he had told the Collector The foreigner said his name Stacey, that he was a British national and that he was staying in Woodlands-Hotel at Ooty On being questioned why he had made an incorrect statement in respect of his name and place of his stay in Ooty and why he met Sheikh Abdullah when permission had been refused by the Collector, he had no satisfactory reply to give All this aroused suspicion about his identity and his bona fides and it was considered desirable that his identity should be established beyond doubt therefore, arrested under Section 54 of the Criminal Procedure Code for making a false representation about his identity to officers. He was transferred to Coimbatore fail

It has been established that the person is Mr Thomas Charles Gerad Stacey, a journalist connected with the Sunday Times of London He had visited towards the end of April last, and the Pakistan High Commission in London had made arrangements for his 'reception' and to ensure that Mr Stacey's stay in Pakistan was 'comfortable and fruitful' The visit was in connection with apparently Rann of Kutch issue

We have issued orders under the Indian Foreigners Act requiring Mr Stacey to leave India fortwith and not to re-enter thereafter, and the order will be served on him tomorrow

Shri A D MANI Madam, may I ask the Home Minister, what are the terms and conditions under which Sheikh Abdullah is being detained? The Home Minister said just now that Mr Stacey informed the Collector of Ootacamund that he wanted to send a note and the Collector promised to send that note to Sheikh Abdullah if one was received by him This morning we have read in the papers that Sheikh Abdullah attended a cinema

Shri GULZARILAL NANDA Madam shall I listen to all the questions first and answer them together? (Interruptions)

THE DEPUTY CHAIRMAN They want one by one

SHRI GULZARILAL NANDA All right, I will answer them one by one

The terms of the order on Sheikh Abdullah placed on his restrictions that he shall not communicate with any person except through the said Deputy Inspector General of Policethis was at the airport—and except through the said Collector while residing within the municipal limits Ootacamund Therefore he cannot communicate with anybody through, which means except with the permission of, these persons and of course it was decided that he would be free to move about within limits of Ooty which means that he can go about but subject to these restrictions that he cannot communicate with any person except with the permission of the Collector

SHRI DAHYABHAI PATEL (Gujarat) We would like to know whether the Home Minister or the Government 1s certain as to how Sheikh Abdullah is going to be treated Is he treated as a respected foreigner or a respected person who has and just come back from Europe heat ofthis country finds the

unbearable and therefore has transferred to Ooty where the Leit and the circumstances are more favourable and bearable to him in detention? Is he a prisoner? What is he? The Government seems to be still hesitating in their mind as What to do with him We would like to know what exactly the Govern ment considers him to be, what status is and how they want to treat hım

Notice

Shri A. B VAJPAYEE Pradesh) He is a Shahanshah

SHRI DAHYABHAI V We are aware that this Government had kept Sheikh Abdullah as a prisoner for five years and he was being prosecuted by an emment counsel who is a Member of this House Somehow the Government decided abruptly withdraw the proceedings after much expenses Then he was set free and do you know what happened then? After that he was given special permission to go abroad and he given foreign exchange six times the normal amount given to a Member of Parliament in one term On his return to this country he was 1mmediately arrested and his movements were put under restrictions and was transferred to Ooty We are not sure what the Government's intentions are and we want to know what exactly the Government is doing Is he being treated as somebody who has behaved in an unpatriotic manner, somebody whose freedom is a matter of concern to the safety of this country, somebody who has plotted with the enemy, who has collaborated with the enemy who has been an aggressor against this country and for this reason the Government is treating mim with a little suspicion? The Government does not seem to be decided; what is the Government doing? Either he is a friend of the country and you treat him with consideration respect as if he is an Indian If he is guilty he must be treated according to the law of the land

An Hon MEMBER He is a Kashmiri Muslim, not an Indian

SHRI GULZARILAL NANDA Regarding the sentiments expressed in respect of the activities of Sheikh Abdullah there is no difference in outlook, we share the same feelings I agree there, we do not like at all, we intensely dislike what he has been doing He is an Indian and therefore we

SHRI BHUPESH GUPTA (West Bengal) But he says he is a Kashmiri Muslim

(Interruptions)

SHRI GULZARILAL NANDA. About the question of his being spared from the heat what we want is avoid his creating heat anywhere else where it is not required Madam, we have a certain purpose in view We want to see that that purpose is fulfilled Other things are not of that Whether he importance remains within the restriction on his movements as we have prescribed now or they may be even more tighter, these are things which we have to consider in relation to what view we take of the situation at the moment I think so far as that purpose, the main purpose is concerned, we dealt with the matter promptly and effectively Sheikh Abdullah was placed out danger's reach I believe, and this consideration will be kept in view all the time So far as what he did was concerned the question was what is the position The position is that he has been placed under restriction so far as his movements are concerned, and this is a reasonable view taken There are other considerations to be squared with it in achieving that object. Yet if he is allowed to remain in Ooty in conditions which are comfortable conditions, let us not grudge him that as long as the main purpose is secured, that is, we not allow him to be any source danger to our country and its security, and we will take all steps that necessary and we are taking

SHRI RAJENDRA PRATAP SINHA (Bihar) I would like to have from the Home Minister some more details about the antecedents of Mr Stacey Particularly I would like to know if he is the same gentleman who wrote a very nasty article probably April regarding our late and beloved Prime Minister, Pandıt Jawahaılal Then I would also like Nehru know why the Government is considering to deport him without taking any legal action against this gentleman who has misrepresented himself and tried to break the law of land

SHRI GULZARILAL NANDA. Regarding the latter part of the question we consulted the Madras Government security etc, The arrangements for are in their hands They have taken all that into consideration and come to this conclusion We agree them I am quite sure that this the same gentleman, I believe who is responsible for those deplorable writings which are, to say the least, not at all in conformity with truth or objectivity But this is where I leave that matter

SHRI RAJENDRA PRATAP SINHA Let us not be told that it is for the Madras Government to decide what action to take I would like to know what is the advice of the Central Government If not, why is the Central Government not taking steps in the matter to see that this man is tried for all the offences he has committed Why not the Central Government, the Home Minister, issue a directive that this man should be tried before a court of law instead of giving instructions that he should be deported? I would like to have a clear clarification on this point from the Home Minister

SHRI DAHYABHAI V PATEL: If he is clear, he can give it He is not clear in anything

SHRI GULZARILAL NANDA. The hon Member may have his notion of what he should do, but we are also

clear about our duty as to what is appropriate in the circumstances. This gentleman, whatever it is, has expressed his regret and apology for what he has done. That is one part of it. And we have to weigh all the circumstances as to whether it is a matter for prosecution or whether letting him, that is, serving an order for deporting him will meet the needs of the situation. We feel that this is the right course that we have taken.

(Shri A. B. Vajpayee stood up)

THE DEPUTY CHAIRMAN: Mr. Vajpayee.

SHRI ARJUN ARORA (Uttar Pradesh): Madam, on a point of order, in fairness those Members who have given the calling attention notice should be called first.

SHRI A. B. VAJPAYEE: I do not mind.

SHRI ARJUN ARORA: But we do.

THE DEPUTY CHAIRMAN: All right. Mr. Arora.

SHRI ARJUN ARORA: May I know whether this suspicious character, Mr. Stacey, has been asked give an unqualified and apology, whether the Government has taken care to get and has got an undertaking from him that he will not publicise what transpired at his interview with the Sheikh? Except for an undertaking and apology only, may I know if the British High Commission in India does not give a guarantee that the undertaking will honoured?

SHRI GULZARILAL NANDA: That kind of undertaking is out of the question.

SHRI ARJUN ARORA: Why is it out of the question? He has defied the authority, had a talk with Sheikh Abdullah and has given him an opportunity to publicise what happened in that interview.

Shri GULZARILAL NANDA: He has apologised and also he has given a written statement in which he has stated all that transpired between him and Sheikh Abdullah. Therefore, that is the basis of whatever he can say, and now we know what he has said, he has himself stated what passed between them. Certainly it will not be possible for him to say anything different.

SHRI A. B. VAJPAYEE: I want to raise three small points. It has been reported that this Mr. Stacey Sheikh Abdullah first at Madras airport. Are we to understand that no security arrangements were made at At Palam airport Madras airport? photographers were manhandled and they were not allowed to take photographs of the Sheikh. May I know why this British journalist was prevented to meet Sheikh Abdullah at Madras airport? Secondly, is it not a fact that this journalist was Sheikh Abdullah for thirty minutes inside the bungalow . . .

AN HON. MEMBER: Forty minutes.

SHRI A. B. VAJPAYEE: his presence was not detected either by the security police or by the Will it not be district authorities? correct to presume that there were no whatsover? arrangements security Thirdly, is it a fact that the Government has decided to withdraw the criminal case under the pressure of the British High Commission? If not, why has he not been prosecuted and punished for cheating and impersona-What prevents Mr. Stacey from writing whatever he likes when he goes out of India?

SHRI GULZARILAL NANDA: On whether he met Sheikh Abdullah at Madras, as far as the movements of this Mr. Stacey are concerned it does not appear that he could have done that.

SHRI A. B. VAJPAYEE: It has been reported in the press. Let him find out.

SHRI GULZARILAL NANDA: It does not appear so from the record that I have. I will have to check it up. It does not appear to be so. Regarding the arrangements for security, there are all the time four sentries, there are also an inspector of police and some other staff.

An Hon. MEMBER: In their houses.

Shri Gulzarilal Nanda: Just the sentry at that time was at the gate. I believe there was a loophole and this has been tightened. It has been tightened and now further instructions have been issued so that such a thing should not be possible hereafter.

SHRI A. B. VAJPAYEE: Why has the criminal case been withdrawn?

Shri GULZARILAL NANDA: As I said, the Government concerned there and ourselves having weighed all the factors in the situation have come to this conclusion, but there has been no pressure of any kind from the British Government or anybody or the British High Commission.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, I invite the hon. Minister's attention to the Hindu of Wednesday, the 12th. It is stated here that Mr. Stacey had with him some papers and some Pakistani currency notes and clippings from the Daily Telegraph of London relating to the recent developments in Indo-Pakistan relations, and there are other things also in this paper. The hon. Minister has admitted that he is the man who wrote such scurrilous and objectionable articles. How is it that he was allowed to come into this country. I know that when British citizens come here, naturally they do not need any visas. But at the same

time when correspondents come this country, a certain permission from the Government is necessary to function. May I know whether this particular case, Mr. applied for such permission to function as the correspondent of the Sunday Times and, if so, why permission was given. We that the Intelligence Department knew that he had written such articles. This is number one. Secondly, why was he there, I should like to know. Since the articles had been written and brought to the notice of the House, I presume they were within the knowledge of the Government When this gentleman arrived from Pakistan, certainly he arrived at an airport he was not smuggled into this country. I should like to know whether any watch was kept on him ever since he landed at an airport in India from Pakistan? If so, what are the results of this thing and why was he not followed up to Ootacamund where he went? Well, he had written some articles, he has said it. Now, the hon Minister said that the case is being withdrawn .

SHRI GULZĀRILAL NANDA: No question of any case being withdrawn.

SHRI BHUPESH GUPTA: Whatever it is, here . . .

SHRI A. B. VAJPAYEE: A criminal case has been registered.

Shri BHUPESH GUPTA: You arrested him not for the sake of fun. You arrested him because you thought that he committed a certain offence. whatever it is. You say that he would be deported. Yet, the circumstances of the case suggest that he was here as an intelligence agent in the guise of a special correspondent as Mr. Patterson of the Daily Telegraph was earlier. Why in such a case is he not being held here for further interrogation and examination of the papers and other documents that he may have in his possession and also for making it known to the world that he

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has behaved in this manner? Why suddenly in a hurry is he being allowed to get away from the country when, on his own admission, he has said that he impersonated. gave a false name to a Magistrate, committed an offence, and having committed that offence committed another offence when he met Sheikh Abdullah in violation of the restrictions and regulations? I should like to know why this favoured treatment is being given to Mr. Stacey in this manner and why he is not taken as a case for security investigation, because we must find out as to who was operating through Mr. Stacey. He cannot be an intelligence agent on his own, he must have come here with a plan from Pakistan. And according to the report from the paper currency notes and documents and so on were there to establish some liaison and other things. We cannot believe what he savs at the first instance to our police officers or other officers. Why therefore is he not being held, prosecuted and kept in custody till the Government is fully satisfied that they have reasonably done everything to elicit all possible information from this gentleman?

I take, it, Madam Deputy Chairman, that the hon. Minister has relaxed in this matter in allowing this intelligence man to go away from the country because of pressure. He may not admit it and he knows and perhaps he fears that if he holds him in custody here there will be an uproar in the British Press and the British Government might take exemption. Now, the British Government answerable as to why one of its subjects behaved in this manner in our country, abused the hospitality committed a crime. It is the duty of the Government to find out everything from him,-call him to account and certainly prosecute him and let him face the consequences of law for having done something which is most objectionable and which more than meets the eye.

SHRI GULZARILAL NANDA: was arrested immediately and that not signify any very tender treatment. As what to other doings were and what he possessed, Madam, I assure you that all that has been done and we know everything that he had.

SHRI BHUPESH GUPTA: Tell us.

SHRI GULZARILAL NANDA: It is not necessary for me to give the whole list or the inventory. These are matters

SHRI BHUPESH GUPTA: But did he have any Pakistani currency?

Shri GULZARILAL NANDA: These are matters which will have to be dealt with in a manner which is consistent with the other objects that we have in view and our duties. I do not think hon. Members here will ask me or expect me to give the whole inventory of the things that were found with him. We have them, and it is out of that

SHRI BHUPESH GUPTA: Maybe, you found

SHRI GULZARILAL NANDA: It was from the seizure of certain articles from him that I was able to tell the House as to what kind of help he received from the Pakistan High Commission there and what kind of reception he had and what kind of expectations they had of him. (Interruptions). That is true. Therefore, we know all this.

SHRI BHUPESH GUPTA: That shows a great conspiracy, a prima facie case.

Shri GULZARILAL NANDA: We know all that. We are taking all that care to find out exactly what he was here for. And every undesirable journalist from any part of the world, we do not send people to watch him all along the route when they enter into this country.

SHRI BHUPESH GUPTA: You takeit.

SHRI GURUDEV GUPTA (Madhya Pradesh): The hon. Minister has said that Mr. Stacey has given an undertaking and that he is satisfied with that. So, I would like to know from the hon. Minister whether place on the Table of the House the undetarking or the apology given by Mr. Stacey and also publicise it through the papers in our country and also abroad so that the whole fact is brought before the public. Secondly, I would like to know whether the Government of India will take security from the British High Commissioner about the character and good conduct of Mr. Stacey and that he will not publicise the interview that he had from Sheikh Abdu lah.

SHRI BHUPESH GUPTA: He is a British intelligence man.

SHRI GULZARILAL NANDA: further conduct is a matter for his own country when he leaves here. And as far as the publicity for the apology is concerned, I believe that what has been said here is enough publicity for whatever

SHRI BHUPESH GUPTA: No.

SHRI GULZARILAL NANDA: has given an apology, that is quite enough.

SHRI BHUPESH GUPTA: Madam Deputy Chairman . . . (Interruptions).

شرى مبدالغلى (پلجاب): نلدا جی ہے۔ میں صوف تین باتیں جاننا چاهتا هوں که شهم عبدالله نے جب ولا دیعی سے باہر گئے تو کہا ممارے هوم منستر صاحب کو یقینی هے که انہوں نے دیھی کے ساتھ غداری کرنے کے لئے پاکستان والوں کے ساتھ کوئی آیسی اسکهم بذائی که جس سے کشمیر جو هدارے دیمی میں ہے ولا همارے دیش سے چھن جائے - اگر أنهون نے ایسا کہا تو یہر کہا هماری هوم مدستری ان یو مقدمه جد کر ان کو مناسب سزا دینے کی کوشعل کرے کی - اور اگر ان کی صرف سرگرمهاں ایسی هیں جن کے لئے سرکار یه سمجهاتی هے که ولا ملک کے لگے هائے کو هو سکتی هيوره تو پهر کیا ولا ضروری سنجهےکی که ان پر ایسی پابندی لکائے جس سے که ولا اپنی زندگی جو ہے اس کو بھی اجھی طرح سے نه گذار سکهی - تو میری درخواست یه هے که انگریر جرنلست جو ان سے ملا اس کی اور شیخ عبدالله کی کیا باتین هوئین - کیا ان سین کوئی ایسی بات پائی جاتم ہے که شهد عبدالله نے ان کے ذریعه کھے کے بارے میں یا، کشمیر کے بارے میں یا کسی اور جو ملک کے لئے ھانے کو بات ہو سکتی ہے اس کے بارے میں کوئی پیغام دیا ہو۔

Notice

† श्रि ग्रब्दल ग्रनी (पंजाब) : नन्दाजी से में सिर्फ तीन बात जानना चाहता हूं कि शेख ग्रब्दल्ला ने जब वह देश से बाहर मये तो क्या हमारे होम मिनिस्टर साहिद को यकीन है कि उन्होंने देश के साथ गदारी करने के लिए पाकिस्तान यालों के साथ कोई ऐसी स्कीम बनाई कि जिस से काश्मीर जो हमारे देश मैं है वह हमारे देश से छिन जाए ? ग्रगर उन्होने ऐसा किया तो फिर क्या हमारी हैं.म मिनिस्टरी

^{† []} Hindi transliteration.

उन पर मुकदमा चला कर उनको मनासिब सजा देने की कोशिश करेगी? श्रौर उनकी निर्फ मरगियां ऐमी हैं जिनके लिए सरकार यह समझती है, कि वह मुल्क के निए हानिकर हो सकती है, तो फिर क्या वह जरूरी समझगी कि उन पर ऐसी पाबन्दी लगाए जिससे कि वह अपनी जिन्दगी जो है, उसको भी श्रच्छी तरह से न गुजार सकें। तो मेरी दरख्वास्त यह है कि श्रंग्रेज जर्नलिस्ट जो उनसे मिला उस को श्रीर शेख श्रद्धुल्ला की क्या वातें हुई, क्या उन में कोई ऐसी बान पाई जानी है कि शेख श्रद्धुल्ला ने उनके जरिए कच्छ के बारे में या काश्मीर के वारे में या किसी श्रीर जो मुल्क के लिए हानिकर बात हो सकती है, उसके बारे में कोई पैगाम दिया हो?]

श्री गुलजारी लाल नन्वा : जो कुछ स्टेट-मेंट है, उससे ऐसा कुछ नहीं मालूम होता है कि ऐसी कांई बातें हुई हैं।

SHRI GURUDEV GUPTA: What is the harm in placing it on the Table of the House?

श्री गुलजारी लाल नन्दा : मेरे पास प्रीर कोई इन-राइटिंग में यह चीज नहीं है। ग्रब, सरगिंग में जी जो वातें हैं जो कि मुजिर हो सकती हैं, जिससे इस देश को नुकसान हो सकता हैं, हानि हो सकती हैं, उनको रोकने की गर्ज में ही, इगदे से ही यह किया गया। इसके अलावा ग्रीर भी कुछ करने की जहूरत हैं तो किया जायेगा। नो इस में हमारा इरादा बिल्कुल पक्का है कि कोई भी बात ऐसी नहीं होने देंगे, कोई भी बात नहीं होने देंगे, जिससे कि काश्मीर के बारे में जो हमारी नीति है, उसके ग्रन्दर कुछ भी बुरा ग्रसर पड़ सके।

شری عبدالغلی: یه جواب نههن دیا که آیا ان کے قابو میں ایسی بات به که پاکستان کے ساتھ سل کر اس قسم کی کوئی چیزه کوئی بات بههجان کی کوئی کوشش هوگی، اس کو روک سکھی -

ं श्रि अब्दुल ग्रनी: यह जवाव नहीं दिया कि आया उनके कावू में ऐसी बात है कि पाकिस्तान के साथ मिल कर उस किस्म की कोई चीज, कोइ बात भेजने की कोई कोशिश होगी, उसको रोक सकें।

श्री गुलजारी लाल नन्दा: यह कभी बर्दाश्त हो सकता है कि ऐसा हो श्रीर हम उसके लिए पूरी का विद्योग करें।

कुमारी मनिबेन बल्लभभाई (गुजरात): जब इस तरह से एक श्रखबार का प्रतिनिधि वहां जा सका और शेख ग्रब्द्रल्ला से ग्राध घंटा बात कर सका, तो क्या सरकार ने उनके पास जो आदमी रखे है उन की मेवा-श्श्रुषा के लिए वे म्रादमी ही जो कि उनके पास से बाहर स्राते जाते रहेंगे, खबर नही भेज सकते**.** ग्रगर ग्राप सिनीमा जाने देते हैं, बाजार जाने देते है, तो किस प्रकार की रुकावट उनसे नहीं मिलने की, बात नहीं करने की कर सकते हो, यह हमारी समझ में नही ग्राता है। म्राप किस तरीके से उन पर हकावट करना चाहते हो, यह हम जानना चाहते है। श्राप भी जेल गए हैं, हम भी गए हैं, हमारे ऊपर बहत पाबन्दी थी । लेकिन ग्राप जानने है कि **नौ**जवान लोग हमारे साथ थे श्रौर किस तरह से बाहर चिट्ठी पत्नी भंजते थे ग्रौर किस तरह उनके पास से बातें ग्राती थी। इनको तो एक मकान में रख रखा है, घुम सब ते हैं, कही जा सकते है, सिनीमा जा सकते हैं। सिनीमा में तो ग्रंधेरा रहता है तब वह क्या कोई बात नहीं कर सकती है । तो किस प्रकार की रुकावट है, जरा इसको समझा सकें तो अच्छी बात होगी। एक अनुभव के बाद भ्राप क्या सख्ती करते हो, क्या जागरू-कतारखते हो ?

श्री गुलजारी लाल नन्दा : जो बहन ने कहा वह बात सही है कि इसकी श्राजादी है श्रोर यह सम्भव है कि जब वह सिनीमा में जायं या श्रोर कुछ जगह जायं तो किसी से कुछ

^{† []} Hindi transliteration.

[श्री गुल जारी लाल नन्दा]

कहना चाहें तो यह जो हमारा आर्डर है कि कलेक्टर की परिमशन के बगैर ऐसा न करें, उसका कोई खास मतलव उसमें नही रहता। लेकिन ग्रभी यही सोचा गया-ग्रमी की बात मैं इस वक्त कह रहा हं, ऐमी कोई बात जिस में कोई खतरा पैदा होता है, तो देखा जायगा लेकिन सद्जी लेने जायेंगे या फल लेने जायेंगे या ग्रौर कही कुछ जायेंगे, जो कुछ कहना कहलाना था बहुत कुछ कह चुके है, लेकिन सभी जहां वह जाते हैं, उसके साथ ग्रादमी रहता है। यह मैं ग्राप को बता इ कि इस बात की खबर-दारी रखी जाती है कि जहा जहा जाय पाथ में ग्रफपर रहें। उस चीज का खाताल रखा जायगा, यह मै ग्रापको यकोन दिलाता हं। ग्रभी तो थोडे दिन हए और यह बात आई और इसका नतीजा यह हम्रा कि बहत ज्यादा सख्त उसके लिए इंतजाम किया जाय ग्रीर भी कुछ डर महसूस होगा । यह महसूस होगा कि श्रीर तरीके से करने की जरूरत है, तो वह भी देख लिया जायगा ।

SHRI BHUPESH GUPTA: Stacey should be held in custody. I think this is the demand of this House and will be the demand of the nation. He should not be allowed to go out.

The DEPUTY CHAIRMAN: I want to know from the Home Minister whether this gentleman was an accredited news correspondent in India.

Shri GULZARILAL NANDA: I am not quite sure what his status here is. Here he has come on behalf of his paper, "Sunday Times" . . .

SHRI ARJUN ARORA: On behalf of Pakistan.

SHRI GULZARILAL NANDA: . . . and I think that in this country any journalist in that position can come without any special permission.

THE DEPUTY CHAIRMAN: Mr. Mapi.

SHRI BHUPESH GUPTA: The Home Minister should know that sometimes they use this cover for intelligence . . .

THE DEPUTY CHAIRMAN: I have called Mr. Mani.

SHRI A. D. MANI: I want to put two questions to the Home Minister. One is about Sheikh Abdullah and one about Stacey. Now the Home Minbeen talking so far ister has discussing Stacey's conduct. Sheikh Abdullah was served with an order asking him not to communicate with any person without authorisation. Stacey seeing Sheikh Abdullah wandering about in his lawns, sought his permission to come in. Sheikh Abdullah invited him for breakfast. Has the Government asked Sheikh Abdullah why he broke the order had been served on because Sheikh Abdullah is responsible for the fulfilment of the conditions of his detention. Has the Government of India so far asked Sheikh Abdullah as to why he defied the terms of the order which was served on him.

The second question is about Mr. Stacey. The Home Minister said answer to a question from the Deputy Chairman that he does not know whether is accredited he an correspondent. This gentleman been writing scandalous articles the 'Sunday Times' about the formance of the Indian Army. I read an article vesterday in the 'Sunday Stardard' that the Indian Army left their pyjama behind and ran away. I would ask the Home Minister whether our Indian High Commission in Pakistan did not report to the Government of India that this gentleman had left for India. The Government does not know who comes India and who goes out of India.

SHRI GULZARILAL NANDA: The information is that some such step was taken there in London

SHRI BHUPESH GUPTA: What step?

Shri GULZARILAL NANDA: Just listen. . . . and the assurance was given that this gentleman is being sent here in order to make up for the lapses which he might have committed in his earlier writings. That is the kind of information we received, that he was being sent here for this purpose. Now, he may have pursued other aims and those, as we have discovered, were not something which might create any gratification for us. It has created an intense feeling of dissatisfaction with what he has done.

SHRI BHUPESH GUPTA: It is interference in our affairs.

SHRI GULZARILAL NANDA: Possibly the hon. Member is more concerned with interference. And he knows that we are not tolerant of interference.

SHRI BHUPESH GUPTA: It is a cowering fear. You communicate with the British when it comes to them in one manner. You treat Mr. Gopalan in one manner and Mr. Sheikh Abdullah in another manner.

Shri GULZARILAL NANDA: Regarding Sheikh Abdullah the circumstances which have been indicated by the hon. Member are different from the facts that are known to us.

(Intrrruption by Shri A. D. Mani)

These are not the circumstances in which he entered there . .

SHRI BHUPESH GUPTA. How?

Shri Gulzarilal Nand: The hon'ble Mr. Mani had said something. I am giving this information in relation to what he said. The circumstances were not what he said now. That is, it was not Sheikh Abdullah who had called him inside. That is not a fact.

SHRI BHUPESH GUPTA: Then how did he enter?

SHRI GULZARILAL NANDA: To the extent Sheikh Abdullah does not conform to the expectation, well, to that extent it is a question of considering as to what we should do about it.

SHRI A. D. MANI: On a point of information . . .

THE DEPUTY CHAIRMAN: You will get nothing more on this. The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at thirty seven minutes past five of the clock till eleven of the clock on Friday, the 14th May, 1965.